

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

109. I.A. 4937/2023, I.A. 1365/2023,
I.A. 560/2022, I.A. 12/2021
IN
C.P.(IB)-1833/(MB)/2017

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **08.11.2023**

NAME OF THE PARTIES: JM Financial Asset Reconstruction Co.Ltd.
V/s.
Jejani Pulp and Paper Mills Pvt Ltd.

SECTION 7 OF IBC, 2016

ORDER

Hearing Through: VC and Physical (Hybrid) Mode

Adv. Jatin Kumar, Counsel for the Applicant in I.A. 12/2020 & I.A. 560/2022,
Adv. Pulkit Sharma a/w Adv. Vibha Joshi i/b Adv. Abhishek Adke, Counsel
for the Liquidator, Adv. Kunal Chheda, Counsel for the Applicant in I.A.
1365/2023 are present.

I.A. 4937/2023

Proxy Counsel appears for the Applicant seeks short adjournment on the
ground that the arguing counsel is in some personal difficulty. At his request
list this I.A. on **19.12.2023**.

I.A. 12/2021

Counsel for the applicant who is successful purchaser was heard and after
some hearing he undertook to file Additional Affidavit giving details placing
on record the exchange of communication between the liquidator and the
applicant about the inability of the liquidator to issue a sale certificate.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
//NSW//

Sd/-
LAKSHMI GURUNG
Member (Judicial)